

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

6. I.A. 1675/2024

IN

C.P. (IB)-3911(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: Gopal Das Mittal

VS

Denovo Enterprises Pvt Ltd

**Appearance:**

**For the Liquidator:** CS. Nitish Bangera

SECTION 9 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 1675/2024**

1. The above application has been filed by the Liquidator seeking addition of the name of the Liquidator as Applicant No.2 in I.A. 1382/2022. It is submitted that I.A 1382/2022 was filed by erstwhile RP but is being pursued by the Liquidator who was appointed vide order dated 06.06.2022. It is strange to note that the Liquidator after two years has taken the steps for addition of his name as Applicant No.2 in I.A. 1382/2022 and instead of substitution, he is seeking addition of his name as Applicant No.2.
2. Request considered and Liquidator is permitted to be added as Applicant No.2 in I.A. 1382/2022.
3. With the above direction, I.A. 1675/2024 is **allowed and disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)